

**IN THE COURT OF Dr. KAMINI LAU: PO (MATC)-01, CENTRAL
DISTRICT: TIS HAZARI COURTS: DELHI**

NKS Hospital Vs. Sudarshan News Channel & Ors.

11.05.2020

Fresh civil suit filed via e-filing. Copy is sent by Co-ordinator by e-mail.

Vide Office Order No. 8427-8527/ CB/ Covid19/ Lockdown/e-filing & VC Hearings/ 2020 dated 04.05.2020, all the very urgent matters and urgent matters are required to be heard.

The present suit has been filed by the petitioner i.e. NKS Hospital for Defamation, Permanent & Mandatory Injunction and Recovery of Damages of Rs. 10 Lacs with pendente lite and future interest @ 24% per annum whereby the plaintiff seeks a decree with directions to the defendants:

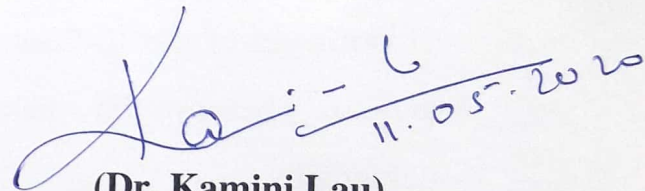
1. To pay a sum of Rs.10,00,000/- as damages towards defamation, mental torture, pain and agony along with pendente lite and future interest @ 24% per annum.
2. To pass a decree of Mandatory Injunction in favour of the plaintiff and against the defendants to immediately stop circulating and publishing defamatory contents against the hospital.
3. To pass a Decree of Mandatory Injunction in favour of the plaintiff and against the defendant to immediately remove the contents from social media and electronic media, if any,
4. To pass a decree of Permanent Injunction in favour of the plaintiff and against the defendants by directing the defendants not to defame the reputation of NKS Hospital through any source or publication.

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I have gone through the grounds mentioned in the application for urgent hearing of the present case. An ex-parte relief is being sought in the application under **Order 39 Rule 1 and 2 CPC** with directions to the defendants to immediately stop circulating and publishing defamatory contents against the hospital and to remove the contents from social and electronic media etc. if any, till the disposal of the suit, which relief is totally non specific and vague. I find no urgency in the matter.

Be listed on **21.05.2020** for hearing before the **Regular Court** (in case if the lock-down is lifted).

In terms of the above Office Order, the Co-ordinator is directed to communicate the order to the counsel over e-mail.

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11.05.2020

(Dr. Kamini Lau)

PO (MACT)-01, Central,

Tis Hazari Court, Delhi

11.05.2020